

**Central Administrative Tribunal  
Madras Bench**

**MA/310/00160/2018 (in)(&) OA/310/00415/2018**

**Dated Tuesday the 21<sup>st</sup> day of March Two Thousand Eighteen**

**P R E S E N T**

**Hon'ble Mr. R.Ramanujam, Member(A)**

1. R.Ravi
2. P.Munusamy
3. R.Balasundaram
4. M.P.Natarajan
5. V.Murugesan
6. M.Panchatchram
7. N.Sreenivasan
8. K.Jeevaratinam
9. V.Velayudam
- 10.G.Vadivelu .. Applicants

By Advocate **M/s.G.Headweige**

**Vs.**

1. Union of India, rep by its General Manager, Southern Railway, Park Town, Chennai 600 003.
2. Chief Personal Officer, Southern Railway, Chennai Park Town, Chennai-3.
3. Appellate Authority/DRM-II, Chennai Park Town, Chennai-3.
4. Asst. Personal Officer, N.G.O. Annex Building, Park Town, Southern Railway, Chennai-3. .. Respondents

By Advocate **Mr.P.Srinivasan**

**ORAL ORDER**

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

Heard. MA for joining the applicants together and filing a single application is allowed.

2. The applicants have filed this OA seeking the following relief:-

“(a) To call for the records relating to the redressal applications sent by these applicants to the office of the respondents and directing the respondents to advance the conferment of temporary status, to the applicants from the said respective dates as given in the Column-4 (Facts of the case) and consequently revise all the benefits including their pay, promotion and retirement benefits and to pay the arrears.

(b) To pass such other order or direction as this Hon'ble Tribunal may deem fit proper and necessary under the circumstances of this case.”

3. Learned counsel for the applicants submits that the applicants joined as casual labourers in an Electrification project and were granted Temporary Status on different dates without considering their eligibility to such status after 120 days of break-less service from their initial date of engagement. The applicants had submitted individual representations seeking re-fixation of pay and advancement of the date of temporary status to different dates, copies of which are annexed as Annexures A2-A31. No decision had been taken on the representations of the applicant as yet. Hence, they have filed the instant OA seeking the aforesaid relief.

4. Learned counsel for applicants further submits that the applicants would be

satisfied if the respondents are directed to dispose of the Annexures A2-A31 representations within a time limit to be stipulated by this Tribunal.

5. Mr.P.Srinivasan, learned Standing Counsel who takes notice for the respondents, has no objection to the above prayer.

6. Keeping in view the limited relief sought and without going into the substantive merits of the claim, the authority concerned is directed to consider Annexures A2 to A31 representations of the applicants in accordance with the relevant rules and pass a speaking order within a period of three months from the date of receipt of a copy of this order.

7. OA is disposed of with the above direction at the admission stage.

(R.Ramanujam)  
Member(A)  
21.03.2018

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